

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 507/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff for the 2024-29 period for the asset under "Transmission System associated with Doyang HEP" in the North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and Others

Petition No. 603/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the transmission assets under the "Dulhasti Combined Transmission System associated with the Dulhasti Hydroelectric Project (3x130 MW) in Jammu and Kashmir" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 574/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the



: Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the assets under “400 kV Jamshedpur-Rourkela S/C (Ckt-II) Transmission Line” in the Eastern Region.

Petitioner Power Grid Corporation of India Limited (PGCIL)
:
Respondents Bihar State Power (Holding) Company Limited (BSPHCL)
: and Others

Petition No. 967/TT/2025

Subject Petition under Section 62 read with Section 79(1)(d) of the
: Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the assets under “Dehri–Karamnasa Transmission System” in the Eastern Region.

Petitioner Power Grid Corporation of India Limited (PGCIL)
:
Respondents Bihar State Power (Holding) Company Limited (BSPHCL)
: and Others

Petition No. 745/TT/2025

Subject Petition under Section 62 read with Section 79(1)(d) of the
: Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the assets under “400 kV D/C Ramagundam - Bhadrawati (Chandrapur) Transmission



System” in the Southern and Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Petition No. 747/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the assets under “NLC-II Transmission System” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Petition No. 917/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the Combined Assets under “Transmission system associated with Chamera Stage-I” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 374/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the



: Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the transmission assets under "Western Region System Strengthening- XVI (WRSS XVI)".

Petitioner : Power Grid Corporation of India Limited (PGCIL)
: Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Date of Hearing : **17.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri S. Vallinayagam, Advocate, TANGEDCO (In Petition Nos. 745/TT/2025 and 747/TT/2025)
Ms. Bhavya Arora, Advocate, TANGEDCO (In Petition Nos. 745/TT/2025 and 747/TT/2025)
Shri Zafrul Hasan, PGCIL
Shri Amit Yadav, PGCIL
Shri Mukesh Bhakar, PGCIL
Shri G. Vijay, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vivek Singh, PGCIL
Shri Ashish Agarwal, PGCIL
Ms. Anshul Garg, PGCIL
Shri Divyanshu Misra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL
Shri Ranjit Pandey, PGCIL

Record of Proceedings

The Petitioners' representatives submitted that these Petitions have been filed for the truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period.

2. The Petitioner's representative submitted that the amended Petition has been filed in Petition No. 574/TT/2025.



3. The learned counsel for Respondent No. 1, i.e., Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO), sought some time to file a reply in Petition No. 745/TT/2025.

4. After the hearing, the Commission directed the Respondents to file their respective replies, if any, within one week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.

5. The Commission further directed the Petitioner to submit the following information in these Petitions, on an affidavit, with a copy to the Respondents, within two weeks:

- (i) Re-submit Form-10(B), clearly mentioning the date of de-capitalisation of the assets in the Petitions where the Petitioner has considered de-capitalisation.
- (ii) Liability Flow Statement in Excel format, reconciled with the Additional Capital Expenditure (ACE) claimed in the Petitions.
- (iii) Forms-7(B) and 4(B).
- (iv) Item-wise details of the ACE incurred during the 2019-24 tariff period and projected for the 2024-29 tariff period.
- (v) Details of the ACE claimed against the replacement of the equipment in the following format:

Particulars of Equipment	Station	Location	Qty	COD	Per Unit Cost	Total Estimation Cost	ACE claimed (F.Y. wise)

- (vi) Form-9C in Excel format (In Petition No. 374/TT/2025).
- (vii) Clarification regarding the completed cost of Rs. 26.40 lakh for the augmentation of the 250 MVA of ICT at Moga Substation (In Petition No. 917/TT/2025)

6. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

